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**తెలంగాణ రాజపత్రము**  
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**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 12th March, 2022.

**L. A. BILL No. 2 OF 2022.**

**A BILL FURTHER TO AMEND THE TELANGANA  
(AGRICULTURAL PRODUCE AND LIVESTOCK)  
MARKETS ACT, 1966.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Third Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana (Agricultural Produce and Livestock) Markets (Amendment) Act, 2022.

Short title  
and  
commence-  
ment.

[1]

**B. 145 (RSN)**

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

**Amendment  
of Section  
5.  
Act No. 16  
of 1966.**

2. In the Telangana (Agricultural Produce and Livestock) Market, Act, 1966, in section 5,-

(1) In sub-section (1),-

(a) for the word "fourteen" the word "eighteen" shall be substituted;

(b) In clause (i), for the word "eight", the word "twelve" shall be substituted.

(2) In sub-section (3), for the words "one year", the words "two years" shall be substituted.

**STATEMENT OF OBJECTS AND REASONS**

According to section 5 (1) of the Telangana (Agricultural Produce and Livestock) Markets Act, 1966, every Market Committee shall consist of Fourteen members and shall be constituted by the Government by notification in the following manner:

(a)	Growers of Agricultural Produce who are small farmers; Growers of Agricultural Produce other than small farmers; Owners of Livestock and products of Livestock	8 Members
(b)	Licensed Traders in the notified areas	2 Members
(c)	Presidents of Persons-in-charge, Primary Agricultural Co-operatives Societies or the Co-operative Marketing Societies having their areas of operation within the notified areas	1 Member
(d)	The Assistant Director of Agricultural Marketing	1 Member
(e)	Assistant Director of Agriculture or Assistant Director of Horticulture or Assistant Director of Animal Husbandry or Assistant Director of Fisheries	1 Member
(f)	Chairperson of the Municipality or the Sarpanch of the Gram Panchayat in whose jurisdiction the office of the Market Committee is located	1 Member

Further, sub-section (3) of Section 5 of the Telangana (Agricultural Produce and Livestock) Markets Act, 1966 provided that the term of office of the members nominated under sub-section (1) shall be one year from the date of nomination.

In this connection, there are representations from Public Representatives to increase the representation of Farmers in the Agricultural Market Committee (AMC) from (8) Members to (12) and increase the term of the Market Committee. The proposed increase in the representation of growers of agricultural produce/owners of livestock/products of livestock in the Agriculture Market Committees would help in better safeguarding the interest of the Farmer community in day to day functioning of the Market Yard. Further the extension in term of Office of Members of the Market Committee from one year to two years would improve overall functioning of the Market Committees and thereby benefitting the farmers in particular.

Having taken into consideration of the representation of the public representatives, the Government have decided to increase the representation of growers of agricultural produce, owners of livestock and products of livestock in the Agricultural Market Committee (AMC) from 8 to 12 and also increase the term of the office of the Agriculture Market Committees from one year to two years by suitably amending the relevant provisions of the Telangana (Agricultural Produce and Livestock) Markets Act, 1966.

This Bill seeks to give effect to the above decision.

**SINGIREDDY NIRANJAN REDDY,**  
Minister for Agriculture, Co-operation  
and Marketing.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana (Agricultural Produce and Livestock) Markets (Amendment) Bill, 2022, after it is passed by both the Houses of the State Legislature, may be submitted to the Governor for her assent under article 200 of the Constitution of India.

**SINGIREDDY NIRANJAN REDDY,**  
Minister for Agriculture, Co-operation  
and Marketing.

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.